

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Section 103 of the Delhi Police Act provides that whoever has in his possession or conveys in any manner, or offers for sale or pawn, anything which there is reason to believe is stolen property or property fraudulently obtained, shall, if he fails to account for such possession or act to the satisfaction of the Metropolitan Magistrate, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to one hundred rupees, or with both:

(b) During the year 1995 (upto 31.7. 95), 322 persons were arrested under section 103 of the Delhi Police Act in Delhi.

(c) No, Sir.

(d) Does not arise in view of (c) above.

(e) At present, there is no proposal to review Section 103 of the Delhi Police Act.

(f) Does not arise in view of (e) above.

Maithili Language Broadcasting

2194. SHRI BHOGENDRA JHA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether broadcasting of news bulletins in Maithili language from Darbhanga station of the All India Radio is relayed twice a week;

(b) whether the Government propose to start broadcasting of the news bulletin from the said station daily from October 2, 1995;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (d). A News Summary in Maithili of five minutes duration is broadcast from All India Radio, Darbhanga twice a week. There is no proposal either to increase the duration of frequency of this News Summary as adequate number of news bulletins are being broadcast by the station in the principal language of the station which is Hindi.

Development Schemes for Kerala

2195. SHRI THAYIL JOHN ANJALOSE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of the development schemes sanctioned by the Planning Commission for Kerala during the last three years; and

(b) the achievements made by the State in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). The Planning Commission

within the framework of the Five Year Plans finalise Annual Plans and Sectoral Outlays primarily on the priorities decided by the State Governments. Details of the Annual Plan for Kerala during the last three years are given in the Annual Plan documents of the State which have been made available to Parliament Library. Since those schemes are formulated by the State Governments, the Planning Commission does not have any direct role in the implementation or monitoring thereof. The Commission's role is restricted to a general review of these schemes at the time of Annual Plan discussions with the State Government.

[Translation]

LPG Agencies

2196. DR. SATYNARAYAN JATIYA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the places in Madhya Pradesh included in the marketing plan for setting up of LPG agencies;

(b) the places for which advertisements have been issued for allotment of such agencies; and

(c) the scheduled time limit for conducting interview, selection and initiation of work in the procedure of setting up of such agencies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) 162 LPG distributorships included in the various approved Marketing Plans upto 1994-95 are pending for commissioning in Madhya Pradesh.

(b) Advertisements for allotment of 56 LPG distributorships have been issued, appointment for which has not yet been made.

(c) Generally it takes about 1-2 years for commissioning of a distributorship from the date of issue of advertisement.

[English]

N.H.R.C.

2197. DR. P. VALLAL PERUMAN :
SHRI GEORGE FERNANDES :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Human Rights Commission (NHRC) had sent any investigation team to Tehri to probe into the complaints of police excesses at the site of agitation against Tehri Dam; and

(b) if so, the details and the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) Yes, Sir. An investigation team of the National Human Rights Commission visited Tehri from 27th June to 1st July, 1995.

(b) The investigation report is under consideration of the Commission.